

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

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Date of Decision: 17.3.98

OA 61/98

1. Anoopa Ram r/o Bheelon ka Bas, Ward No.6, Pokran, Distt. Jaisalmer.
2. Khama Ram r/o Ward No.6, Pokran, Distt. Jaisalmer, both the applicants are working as Labour under O/C 496 (1) Supply Depot ASC c/o 56 APO.

... Applicants

Versus

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Dy. Director Supply and Transport, 61(indep) Sub Area, c/o 56 APO
3. Officer Commanding, 496(I) Supply Platoon ASC c/o 56 APO.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicants ... Mr. Ram Narain

For the Respondents ...

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicants, named above, in this application under Section 19 of the Administrative Tribunals Act, 1985, have assailed the verbal termination of their services w.e.f. 1.3.97 and sought a direction to the respondents to grant temporary status to them as also for a direction for regularisation of their services.

2. We have heard the learned counsel for the applicants. The case of the applicants is that they were engaged as casual labour/daily wagers in the respondent department on 1.1.91. They continued to serve till they were disengaged on 1.3.97. The contention of the applicants is that their services have been terminated while the services of one Shri Shaitan Singh, who was junior to the applicants, have been regularised by the respondent department.

The learned counsel for the applicants does not want to press this application on merits. He has drawn our attention to the representation made by the applicants, at Annexure A-3, dated 6.6.97, and he wants the same to be decided on merits through a detailed speaking order in terms of rules, instructions and guidelines on the subject.

3. In the circumstances, the OA is disposed of, at the stage of admission, with a direction to respondent No.2 to take a decision on the representation made by the applicants vide Annexure A-3 dated 6.6.97 through a detailed

Circular

speaking order on merits in terms of rules, instructions and guidelines on the subject within a period of two months from the date of receipt of a copy of this order. If the applicants feel aggrieved by the decision taken on the representation, they may file a fresh OA. Let a copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order.

*Gopal Singh*

(GOPAL SINGH)

ADM. MEMBER

*G. Krishna*

(GOPAL KRISHNA)

VICE CHAIRMAN

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